

OFFICIAL MEMORANDUM OF PRINCIPAL DISTRICT JUDGE, DINDIGUL

Dated the 6th day of June 2020

Sub : Courts and Judges – Spread of Corona Virus Pandemic – Physical functioning of Courts at District Head Quarters and in Taluk of Dindigul District - Effective from 08.06.2020 - Direction of the Hon'ble Administrative Committee received – Further instructions and guidelines issued – Regarding.

Ref : 1. Official Memorandum of Hon'ble High Court, Madras in ROC No.1363/2020/RG/Sub-Courts, dated 30.5.2020.
2. This Court's Official Memorandum, dated 3.5.2020.
3. Official Memorandum of Hon'ble High Court, Madras in ROC No.1363/2020/RG/Sub-Courts, dated 5.6.2020.

In pursuant to the Official Memorandum of Hon'ble Madras High Court, dated 05.06.2020 and on considering the oral representation of the Bar Associations in Dindigul District about limited functioning of the Court, the following instructions are issued and the Advocates are requested to capitulate the instructions.

- All the Courts in Dindigul District including Taluk Court will be functioning with limited cases and limited access to entry to the Advocate into the campus. The complete ban on entry of Public Litigant is still maintained.
- The existing E-Bail process that is in vogue will continue through online mode strictly.
- Drop Box is placed at the entrance gate. Advocates are required to file the Vakalath / Petitions duly affixed stamp in the Drop Box. Advocates are requested to make an entry regarding petitions filed in the register that maintained at the gate. They are requested to file their papers in the Drop Box between 10.30 A.M. and 12.30 P.M.

- Dropped applications will be scrutinised and if any defects are found, it will be notified in the C.I.S. Software and the same may be collected between 3.00 P.M. and 4.00 P.M. Ready Copy Applications are also distributed during this time.
- For the convenience of the Advocates and effective disposal of the case, the Court draw Advance Weekly Cause List of all Courts and upload in the Official Web Site in the preceding week end.
- Number of Advocates present in the Court Hall is restricted to FIVE. Considering the extent of space available in the Oddanchatram and Nilakottai Taluk Courts, number of Advocate inside the Court Hall is restricted to TWO.
- All the Bar Associations, Advocates' Library and Canteen in Dindigul District shall continue to remain closed.
- No Litigant or any other person would be allowed for any activity inside the Court Premises.
- **Advocates** are expected to be in white shirt with neck band sans Advocates' Robe and overcoat.
Advocatrix are expected to be in white saree / white shalvar kameez / white churidar with neck band sans Advocates' Robe and waistcoat.
This dress code shall be in vague until further orders.
- All the Advocates who intend to enter Court Campus are required to cooperate with the Para-Medical Staff or Frontline Workers placed at the entrance.

- Only listed cases in the Official Web Site or Application received from Drop Box alone will be taken for hearing. In case of any emergency, the Advocate can mention before the respective Presiding Officer to take up the matter for the next hearing day. Further, entry of Advocates representing the listed case alone will be entertained.
- Advocates are directed to wear Mask compulsorily and maintain social distancing norms as prescribed by the Government strictly.
- The onus of deciding the entry of Advocate is vested with Principal District Judge and respective Presiding Officer of the Court.

All the Courts in Dindigul District shall continue to function as per aforesaid directive from 08.06.2020 onwards, subject to any further decision being taking by the Hon'ble High Court, Madras.

[Handwritten Signature]
6/06/20

PRINCIPAL DISTRICT JUDGE,
DINDIGUL.

To

- 1) All The Judicial Officers in Dindigul District for strict adherence and display the copy in their Court Notice Boards.
- 2) All Bar Associations in Dindigul District.
- 3) Notice Board of Principal District Court.